

(2012) 09 SHI CK 0083
In the High Court Of Himachal Pradesh
Case No : CWP No. 6106 of 2012-A

Bheem Singh

APPELLANT

Vs

State of Himachal Pradesh

RESPONDENT

Date of Decision : 05-09-2012

Acts Referred:

Citation : (2012) 09 SHI CK 0083

Hon'ble Judges : Rajiv Sharma, J;Deepak Gupta, J

Bench : Division Bench

Advocate : Rupinder Singh, for the Appellant; Vivek Thakur, Additional Advocate General with Mr. Rajesh Mandhotra, D.A.G., for the Respondent

Final Decision : Dismissed

Judgement

Deepak Gupta, J.—Mr. Vivek Thakur, learned Additional Advocate General, has placed before us a communication, addressed to him by the Director, Elementary Education, enclosing therewith a letter, dated 4th September, 2012, whereby the transfer of the petitioner, which is impugned in the present writ petition, has been cancelled. In view of the subsequent developments, Mr. Rupinder Singh, Advocate, does not press the writ petition, which is accordingly dismissed, as not pressed. All the pending application(s), if any are also rejected.